

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
RANCOM HEALTHCARE PRIVATE LIMITED**

| RELEVANT PARTICULARS | | |
|-----------------------------|---|--|
| 1. | Name of corporate debtor | Rancom Healthcare Private Limited |
| 2. | Date of incorporation of corporate debtor | 20-09-2012 |
| 3. | Authority under which corporate debtor is incorporated / registered | RoC-Kanpur |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U51101UP2012PTC052648 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 1st Floor Block-D, E-101 Phase 2 Transport Nagar, Lucknow, Lucknow, Uttar Pradesh, India, 226012 (As per MCA Portal) |
| 6. | Insolvency commencement date in respect of corporate debtor | 21-12-2023 |
| 7. | Estimated date of closure of insolvency resolution process | 18-06-2024 (180 days from Insolvency Commencement Date) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Rajeev Ranjan Singh IBBI/IPA-002/IP-N00707/2018-2019/12418 AFA Valid upto: 31-10-2024 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: Flat No. 14049, 16 Avenue, Gaur City-2, Greater Noida West, Gautam Buddha Nagar, Uttar Pradesh – 201310 Email ID: ip.rajeevsingh@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: 532, 5th Floor, Somdatt Chamber-II, Bhikaji Cama Place, New Delhi-110066 Email ID: ibc.rancom@gmail.com |
| 11. | Last date for submission of claims | 04-01-2024 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NA |
| 13. | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | NA |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link: https://ibbi.gov.in/en/home/downloads Not Applicable |

Notice is hereby given that the Hon'ble NCLT, Allahabad Bench, ordered the commencement of Corporate Insolvency Resolution Process of the **Rancom Healthcare Private Limited** vide its order dated 21.12.2023

Accordingly, the Creditors of **Rancom Healthcare Private Limited.**, are hereby called upon to submit their claims with proof on or before 04.01.2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10 only.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.




Rajeev Ranjan Singh
Interim Resolution Professional
IBBI/IPA-002/IP-N00707/2018-2019/12418
IBBI Reg. address: Flat No. 14049, 16 Avenue,
Gaur City-2, Greater Noida West,
Gautam Buddha Nagar, Uttar Pradesh – 201310
ibc.rancom@gmail.com, ip.rajeevsingh@gmail.com

Date: 23.12.2023
Place: NOIDA, U.P.

AXIS BANK LTD. | E-Auction Sale Notice For Sale of Immovable Property

Head Office: AXIS BANK LTD., 1st Floor, G-4/3, Sector-4, Conna Nagar Extension, Lucknow, U.P. 226005
 Corporate Office: "Axis House", C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025
 Registered Office: "Trishul", 3rd Floor Opp. Samarsheshwar Temple Law Garden, Ellisbridge Ahmedabad - 380006

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rule, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property is mortgaged/charged to the secured creditor, the physical possession of which has been taken by the Authorised Officer of Secured Creditor will be sold on "As is where is", "As is what is" and "Whatever there is" on 30.01.2024 for recovery of Sr No. Rs. 45,29,597.00/- dues as on 18.12.2023 with future interest and costs due to the secured creditor from NIHAL SINGH YADAV S/O SH.KAPOOR SINGH YADAV, MRS. GITA DEVI W/O NIHAL SINGH YADAV and in Loan No. PHR033701935647/auCTION schedule for necessary details:-

| Sl. No. | Known Encumbrances (If Any) | Reserve Price (in Rs.) | Incremental Amount (Rs. Ten Thousand only) | Bid Submission of Bids / Tender With End | Last Date, Time And Venue For Submission of Bids / Tender With End | Date, Time, And Venue For Public Auction |
|---------|-----------------------------|---|--|---|--|--|
| 1. | NIL | Rs. 21,86,430.00 (RP) Rs. 2,16,943.00 (EMD) through DD/P.O in favor of 'Axis bank Ltd.' payable at Lucknow | Rs. 10,000/- | Till 29.01.2024, latest by 05:00 P.M. at Axis Bank Limited, (RAC), First Floor, G - 4/5, B, Sector-4, Gomti Nagar Extension, Lucknow - 226010, U.P. Addressed to Mr. Amod Singh | On 30.01.2024 between 11:00 A.M and 12:00 Noon, with unlimited extensions of 5 minutes each at web portal https://www.bankauctions.com e-auction tender documents containing e-auction bid form, declaration etc., are available in the website of the Service Provider as mentioned Above. | |

DESCRIPTION OF PROPERTY: land property admeasuring area 165.92 sq.mt Ward No- 39- Nandanpura Third, Mauza-Iahargrid, Near Raighat Colony, Tehsil & District Jhansi Uttar Pradesh- 284301. Bounded As: East - Road, West - House Of Moolchandra, North - House Of Vishnu Pal, South - House Moolchandra Rajpoot. For detailed terms and conditions of the sale, please refer to the link provided in the secured creditor's website i.e. <https://www.axisbank.com/auCTION-retail> and the Bank's approved service provider M/S C1 India Private Limited at their web portal <https://www.bankauctions.com>, may also contact Mr. Mithalsh Kumar +91-7080804466 The auction will be conducted online through the Bank's approved service provider M/s.C1 India Private Limited at their web portal <https://www.bankauctions.com>. For any other assistance, the intending bidders may contact Mr. NIKHIL SHARMA, Mobile No. (9935109620) of the Bank during office hours from 9:30 a.m. to 5:30 p.m. This Notice should be considered as 30 Days' Notice to the Borrowers under Rule 8(6) of the Security Interest (Enforcement) rule, 2002.

Date: 24.12.2023 Authorized Officer, Axis Bank Ltd.

"IMPORTANT"

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FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RANCOM HEALTHCARE PRIVATE LIMITED

| RELEVANT PARTICULARS | |
|---|---|
| 1. Name of Corporate Debtor | Rancom Healthcare Private Limited |
| 2. Date of incorporation of Corporate Debtor | 20-09-2012 |
| 3. Authority under which Corporate Debtor is incorporated / registered. | RoC-Kanpur |
| 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor | U51101UP2012PTC052648 |
| 5. Address of the registered office and principal office (if any) of Corporate Debtor | 1st Floor Block-D, E-101 Phase 2 Transport Nagar, Lucknow, Lucknow, Uttar Pradesh, India, 226012 (As per MCA Portal) |
| 6. Insolvency commencement date in respect of Corporate Debtor | 21-12-2023 |
| 7. Estimated date of closure of insolvency resolution process. | 18-06-2024 (180 days from Insolvency Commencement Date) |
| 8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional | Rajeev Ranjan Singh Reg. No. IBB/IFA-002/IP-N00707/2018-2019/12418 AFA Valid upto: 31-10-2024 |
| 9. Address & email of the interim resolution professional, as registered with the board | Address: Flat No. 14049, 16 Avenue, Gaur City-2, Greater Noida West, Gautam Buddha Nagar, Uttar Pradesh-201310 E-mail: ip.rajeevsingh@gmail.com |
| 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional | Address: 532, 5th Floor, Somdatt Chamber-II, Bhikaji Cama Place, New Delhi-110066 E-mail: ibc.rancom@gmail.com |
| 11. Last date for submission of claims | 04-01-2024 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional | NA |
| 13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class) | NA |
| 14. (a) Relevant forms and (b) Details of authorized representatives are available at: | (a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable |

Notice is hereby given that the Hon'ble NCLT, Allahabad Bench, ordered the commencement of Corporate Insolvency Resolution Process of the Rancom Healthcare Private Limited vide its order dated 21.12.2023.

Accordingly, the Creditors of Rancom Healthcare Private Limited, are hereby called upon to submit their claims with proof on or before 04.01.2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10 only.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Rajeev Ranjan Singh
 Interim Resolution Professional
 Regn. No.: IBB/IFA-002/IP-N00707/2018-2019/12418
 IBBI Reg. Address: Flat No. 14049, 16 Avenue, Gaur City-2, Greater Noida West, Gautam Buddha Nagar, Uttar Pradesh - 201310
 Date : 23.12.2023 Email: ibc.rancom@gmail.com, ip.rajeevsingh@gmail.com
 Place: Noida, U.P.

ASHOKA VINIYOGA LIMITED

(CIN: U99999DL1949PLC155544)
 Registered Office: 77A, Block-B, Greater Kailash-I, New Delhi-110048
 Phone: +91-7303495378, Email: ashokaviniyoga@gmail.com

NOTICE

Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF)

Members are hereby informed that pursuant to Section 124(6) of the Companies Act, 2013, read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and amendment(s) thereto ("IEPF Rules"), all shares in respect of which dividend has not been claimed by the shareholders for seven consecutive years or more shall be transferred by the Company in the name of Investor Education and Protection Fund (IEPF) in terms of IEPF Rules.

Dividend amount in respect of shares held by the members that has remained unclaimed from the financial year 2016-17 onwards are liable to be transferred to IEPF account. The due date of transfer of shares to IEPF is March 29, 2024.

Individual notices to respective shareholders have been sent at their latest addresses available in the Company records, inter alia, providing the details of shares liable to be transferred to IEPF for taking appropriate action.

The concerned shareholders are requested to claim unclaimed dividend on or before March 29, 2024, failing which their shares shall be transferred to IEPF as per the procedure prescribed in the Rules.

The concerned shareholders would be entitled to claim the shares from IEPF authority by making an application in web form IEPF-5, as prescribed under the aforesaid rules and the same is available on IEPF website i.e. www.iepf.gov.in.

In case the shareholders have any queries with respect to the subject matter and IEPF Rules, they may send their queries to the Company at mail id: ashokaviniyoga@gmail.com or can contact Skyline Financial Services Private Limited (Registrar and Transfer Agent), D-153A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110020, Phone: 011-26812682/83, Email: iepf@skylinert.com. Shareholders are requested to kindly register their email address with the Company or RTA at above given email addresses.

For Ashoka Viniyoga Limited
Sd/-
Vivek Gupta
 (Director)
 DIN: 07270491
 Date: December 23, 2023
 Place: New Delhi

(This is a public announcement for information purposes only and is not a Prospectus announcement) (This does not constitute an invitation or offer to acquire, purchase or subscribe to securities. Not for publication or distribution, directly or indirectly outside India.)

Initial Public Offering of Equity Shares on the Small and Medium Enterprises of Stock Exchanges in compliance with Chapter IX of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended.

PUBLIC ANNOUNCEMENT



PURV FLEXIPACK LIMITED

Our Company was incorporated as a private limited company under the provisions of Companies Act, 1956, pursuant to a certificate of incorporation dated May 11, 2005, issued by the RoC, West Bengal. Subsequently, our Company was converted into a public limited company under the provisions of Companies Act, 2013, pursuant to the approval accorded by our Shareholders at their extra-ordinary general meeting held on February 02, 2023. Consequently, the name of our Company was changed to "Purv Flexipack Limited" and a fresh certificate of incorporation consequent upon conversion from a private limited company to a public limited company was issued to our Company by the RoC, West Bengal on August 03, 2023 and Corporate Identification Number is U25202WB2005PLC103086. The registered office of our company is situated at Annapurna Apartment, Suit 1C, 1st Floor, 23 Sarat Bose Road, Kolkata- 700020 West Bengal, India. For details of Incorporation, Change of Name and Registered Office of our Company, see the chapter titled "History and Certain Corporate Matters" beginning on page 199 of DRHP.

Regd. Off: Annapurna Apartment, Suit 1C, 1st Floor 23 Sarat Bose Road, Kolkata, West Bengal, India, 700020 CIN No.: U25202WB2005PLC103086
 Website: www.purvflexipack.in E-Mail: cs@purv.in Phone No.: 03340703238
 Contact Person: Shivani Marda, Company Secretary and Compliance Officer | CIN: U25202WB2005PLC103086

NOTICE TO INVESTORS ("NOTICE")

INITIAL PUBLIC ISSUE OF UP TO 68,64,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ [+] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [-] PER EQUITY SHARE), AGGREGATING UPTO ₹ [-] LAKHS ("THE ISSUE"). THE ISSUE WILL CONSTITUTE [+] % OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

Potential bidders may note the following:
 The Company, in consultation with the BRLM has undertaken the Pre-IPO Placement of 12,00,000 Equity Shares at an Issue Price of Rs. 71/- per Equity Share (including premium of Rs. 61/- per Equity Share) for an amount aggregating to Rs. 852.00 Lakhs, by way of a private placement in accordance with Section 42 and 62 of the Companies Act, 2013 read with Companies (Prospectus and Allotment of Securities) Rules, 2014 and Companies (Share Capital and Debentures) Rule 2014, each as amended.

The Pre-IPO Placement has been undertaken pursuant to the approval by the Board and Shareholders in their meeting held on November 28, 2023 and December 05, 2023 respectively.

The Company has allotted Equity Shares in the Pre-IPO Placement pursuant to the resolution passed by the Board in its meeting held on December 22, 2023, in the manner set forth below:

| Date of Allotment | Name of the Allottee | Number of Equity Shares Allotted | Issue price per Equity Share | Total Consideration (in Lakhs) |
|-------------------|---|----------------------------------|------------------------------|--------------------------------|
| December 22, 2023 | Atul Chauhan HUF | 208000 | 71/- | 147.68 |
| | Sunil Kumar Agarwal | 140800 | | 99.96 |
| | Radhika Goyal | 54400 | | 38.62 |
| | Priyanka Goyal | 54400 | | 38.62 |
| | Rekha Goyal | 54400 | | 38.62 |
| | Vikash Jain | 46400 | | 32.94 |
| | Shiv Ratan Maheshwari | 32000 | | 22.72 |
| | Rahul Kirti Gogri | 28800 | | 20.44 |
| | Jinal V Gogri | 28800 | | 20.44 |
| | Nilesh V Parekh | 28800 | | 20.44 |
| | Amit N Shah | 28800 | | 20.44 |
| | Chandan S Chheda | 28800 | | 20.44 |
| | Alpa K Chheda | 28800 | | 20.44 |
| | Sonal S Mehta | 28800 | | 20.44 |
| | Keyur M Shah | 28800 | | 20.44 |
| | Amit Lapasiya | 28800 | | 20.44 |
| | Prosperity Catalyst (GPC) Private Limited | 20800 | | 14.76 |
| | Shri Dakshineshwari Maa Polyfabs Ltd | 17600 | | 12.49 |
| | Sharmila Bansal | 17600 | | 12.49 |
| | Sandeep Kochar | 16000 | | 11.36 |
| | Spatial Services Private Limited | 16000 | | 11.36 |
| | Ashish Kumar Himmatsingka | 16000 | | 11.36 |
| | Pallavi Kiran Shah | 16000 | | 11.36 |
| | Ritu Agarwal | 16000 | | 11.36 |
| | Salil Mahajan | 16000 | | 11.36 |
| | Shweta Sethi | 16000 | | 11.36 |
| | Pawan Kumar Agarwal | 16000 | | 11.36 |
| | Gopalji Choudhary | 16000 | | 11.36 |
| | Shivaani Kariwal | 16000 | | 11.36 |
| | Seema Devi Bakiwal | 16000 | | 11.36 |
| | Rochita Construction Pvt Ltd | 16000 | | 11.36 |
| | Om Textile private Limited | 16000 | | 11.36 |
| | Pratibha Chandak | 16000 | | 11.36 |
| | Sudha Karnani | 14400 | | 10.22 |
| | Manoj Kumar Bhagat | 8000 | | 5.68 |
| | Bishwanath Bajaj | 8000 | | 5.68 |
| | Sunil Agrawal | 8000 | | 5.68 |
| | Karan Jain | 8000 | | 5.68 |
| | Raju Lekhraj Purswani | 8000 | | 5.68 |
| | Bhagwati India Pvt Ltd | 8000 | | 5.68 |
| Siddhartha Kochar | 8000 | 5.68 | | |
| Total | | 12,00,000 | | 852.00 |

The abovementioned allottees are not, in any manner, connected with the Company, the Promoters, the Promoter Group, the Directors, the Key Managerial Personnel, the Group Companies and their directors and KMPs.

This advertisement is issued in accordance with SEBI's correspondence dated July 4, 2023.

| BOOK RUNNING LEAD MANAGER | REGISTRAR TO THE ISSUE | COMPLIANCE OFFICER |
|---|---|--|
| HOLANI CONSULTANTS PRIVATE LIMITED 401-405 & 416-418, 4th Floor, Soni Paris Point, Jai Singh Highway, Bani Park, Jaipur - 302016 Tel No.: +91 0141-2203996; Fax No.: +91 0141-2201259; Email: ipo@holaniconsultants.co.in ; Website: www.holaniconsultants.co.in ; Contact Person: Mrs. Payal Jain SEBI Registration No.: INM000012467 Investor Grievance E-mail: complaints.redressal@holaniconsultants.co.in | LINK INTIME INDIA PRIVATE LIMITED C - 101, 247 Park, 1st Floor, L.B.S. Marg, Vikhroli (West), Mumbai 400083, Maharashtra, India Tel: +91 22 49186200 Fax: +91 22 49186195 Website: www.linkintime.co.in Email: purvflexipack.ipo@linkintime.co.in Investor Grievance ID: purvflexipack.ipo@linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058 | CS Shivani Marda Flat 2A Block 8, Vivek Vihar, Phase 5, 493C G.T. Road South, Shilpuri, Haora Corporation, West Bengal-711102 Tel: +91 -7595828225 Email: cs@purvflexipack.in Investors can contact the Registrar to the Issue or Company Secretary and Compliance Officer in case of any pre or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders, non-receipt of funds by electronic mode and unblocking of funds. For all issue related queries and for redressal of complaints, investors may also write to BRLM. |

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in DRHP.

For Purv Flexipack Limited
 On behalf of the Board of Directors
Sd/-
Rajeev Goenka
 DIN: 00181693
 Chairperson and Non-Executive Director

Disclaimer: Purv Flexipack Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an Initial Public Issue of its Equity Shares and will file the RHP with the RoC. The DRHP will be available on the websites of NSE Ltd at www.nseindia.com respectively and is available on the websites of Holani Consultants Private Limited at www.holaniconsultants.co.in. The potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, refer to the Section titled "Risk Factors" on page 34 of the DRHP. Potential investors should not rely on the DRHP filed with the NSE for making any investment decision.
 The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended ("U.S. Securities Act"), and may not be issued or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being issued and sold outside the United States in offshore transactions in reliance on Regulation under the U.S. Securities Act and applicable laws of the jurisdictions where such issues and sales occur. There will be no public issuing in the United States.

VIKALP SECURITIES LIMITED

Registered Office : 25/38, Karachi Khana, Kanpur - 208001, Uttar Pradesh
 CIN : L65993UP1986PLC007727 , CONTACT NO. : 0512 - 2372665, 9336810132
 EMAIL ID: vikalpsecuritieslimited@gmail.com,
 WEBSITE: www.vikalpsecurities.com

NOTICE ADVERTISEMENT-COMPLETION OF DISPATCH OF POSTAL BALOT NOTICE

The member of Vikalp Securities Limited ("the company") are hereby informed that the company has, on Friday, December 22, 2023 completed dispatch of notice of Postal Ballot notice dated Monday, November 6, 2023 NOTICE ("Postal Ballot Notice") pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Companies Act"), read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules"), and other applicable provisions, if any, of the Companies Act, 2013("Act") (including any statutory modification(s) or re-enactment(s) thereof for the time being in force) ("Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), General Circular Nos. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020 read with other relevant circulars, including General Circular Nos. 10/2021 dated June 23, 2021 and 20/2021 dated December 8, 2021, issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), to the member of the company as on Thursday 21, December 2023("Cut-Off Date") for seeking their approval by way of passing of a special resolution for change in object clause of Memorandum of Association and adoption of Article of Association by way of Postal Ballot through remote voting only, as set out in postal ballot Notice. Pursuant to the MCA Circulars, this Postal Ballot Notice is being sent only through electronic mode to those Members whose e-mail addresses are registered with the Company or the National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") (together referred to as "Depositories").

The Board of Director of the Company has appointed Mr. Adesh Tandon (Membership No. 2253/ CP No. 1121), Practicing Company Secretary, as the scrutinizer (the "Scrutinizer") for conducting the postal ballot process through remote e-voting, in a fair and transparent manner.

The member of the company are also hereby informed and requested to note that:-

- In accordance with the provisions of the MCA Circulars, members can vote only through remote voting process. Pursuant to the provisions of Section 108 of the account with Rule 20 of the Management rule, and regulation 44 of the listing Regulations, the company is providing facility for voting by electronic means through e-voting platform of National Securities Depository Limited. The necessary instructions for e-voting have been set out in the Postal Ballot Notice.
- Voting Rights of Members shall be in proportion to their Equity Share of the paid-up equity share capital of the Company as on Thursday December 21, 2023 i.e. "Cut-off Date". Only those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date will be entitled to cast their votes by remote e-voting. Members receiving the Notice of Postal Ballot whose names do not appear in the Register of Members/ Statement of Beneficial Ownership as mentioned above, should treat this notice for information purposes only.
- The remote e-voting period commences from 9.00 a.m. (IST) on Thursday, December 28, 2023 and ends at 5.00 p.m. (IST) on Friday, January 26, 2024. The e-voting module will be disabled / blocked thereafter for voting by the Members.
- The said notice is also available on the website of the company www.vikalpsecurities.com the relevant sections of the website of BSE limited www.bseindia.com and on the website of skyline financial services private limited i.e. admin@skylinert.com.
- For member who have not updated their mail address are requested to register the same in respect to share held by them in electronic form with their depositories through their depositories participant and in respect of share held in physical by writing to RTA by e-mail to admin@skylinert.com or by post at their registered address.
- In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 and 022 - 2499 7000 or send a request at evoting@nsdl.co.in.
- The Scrutinizer will submit the report to the Chairman and Managing Director, or in his absence, the Chief Financial Officer and Company Secretary of the Company, after completion of scrutiny of postal ballot process. The results of the postal ballot will be announced on or before Tuesday, January 30,2024 and will be displayed on the corporate website of the Company (i.e., www.vikalpsecurities.com) and will also be intimated to BSE.

The result declared along with the Scrutinizer's Report(s) will be communicated to BSE. The result will also be displayed on the company's website i.e. www.vikalpsecurities.com.

By Order of the Board Of Directors
For Vikalp Securities Limited
Sd/-
(Arun Kejriwal)
 Managing Director
 Place: Kanpur
 Date:22-12-2023

उत्तर प्रदेश

मासम

| | | | | | |
|----------------|------------------|---------------|----------------|--------------|---------------|
| <i>तापमान</i> | गाजियाबाद | कानपुर | वाराणसी | झांसी | |
| अधिकतम | 21.09 | 23.08 | 25.07 | 22.09 | |
| न्यूनतम | 11.03 | 07.0 | 11.0 | 10.0 | |

जनसता
24 दिसंबर, 2023

ख़बर कोना

कार्य में लापरवाही पर डाक मुंशी निलंबित
हापुड़, 23 दिसंबर (जनसता)।

गढ़मुक्तेश्वर कोतवाली में तैनात मुख्य आरक्षी (डाक मुंशी) को लापरवाही व अनुशासनहीनता पर अधीक्षक ने निलंबित किया है। अधीक्षक अभिषेक वर्मा ने बताया कि डाक मुंशी सुशील कुमार गढ़ सर्किल की कोतवाली में नियुक्त हैं। काफी समय से सुशील के खिलाफ विभागीय शिकायत प्राप्त हो रही थी। शिकायतों के मद्देनजर आरक्षी को चेतावनी दी गई। लेकिन लापरवाही के कारण आरक्षी के कार्य में सुधार नहीं किया। अधिकारियों के आदेश न मानने वाले के खिलाफ कार्यवाही से विभाग में हड़कंप है। मुख्य आरक्षी के कार्य के प्रति सजगता नहीं दिखाई। आरोप है कि प्रतिदिन विवरित करने वाली पत्रावली को मुख्य आरक्षी समय के बाद जानबूझकर वितरण करते थे।

भगत सिंह के भतीजे ने सुरक्षा में सेंध पर जताया रोष
सहारनपुर, 23 दिसंबर (जनसता)।

शहीद ए आज़म सरदार भगत सिंह के भतीजे किरनजीत सिंह संघु ने संसद की सुरक्षा में संघमारी करने की घटना पर रोष व्यक्त किया है। सहारनपुर निवासी किरनजीत सिंह संघु ने कहा कि संसद में कुदने वाले दोनों युवक और गिरफ्तार अन्य साथियों की ओर से अपनी करतूत को महान क्रांतिकारी भगत सिंह और उनके साथी बटुकेश्वर दत्त द्वारा आज से 93 साल पहले 8 अप्रैल 1929 को सेंट्रल अरसेंजली में बम फेंके जाने की घटना से प्रेरित दिखाया है। उससे उन्हें भारी ठेस लगी है। क्रांतिकारियों का मकसद हिंसात्मक विधिविधायं और आतंक फैलाना नहीं था।

नशीले पदार्थ के साथ तस्क़र गिरफ़्तार
बरेली, 23 दिसंबर (जनसता)।

थाना फतेहगंज परिचमी की पुलिस ने मुखबि़र की सूचना पर भिठौरा पुलिस के पास बेराबंदी करके मोटरसाइकिल से जा रहे नशीले पदार्थों के तस्क़र गिरफ़्तार करके मोटरसाइकिल को गिरफ्तार किया है। हालांकि उसका साथी फ़रार हो गया। थाना प्रभारी निरीक्षक धनंजय कुमार पांडे ने बताया कि आरोपी के पास से दस ग्राम स्मैक के अलावा तस्क़री में इस्तेमाल की जा रही मोटरसाइकिल भी बरामद की गई है। पुलिस ने एनडीपीएस एक्ट के तहत मुक़दमा दर्ज कर पकड़े गए आरोपी को जेल भेज दिया है।

नाबालिग से बलात्कार करने के दोषी को उम्रकैद की सजा

बरेली, 23 दिसंबर (जनसता)।

पाक्सो एक्ट की विशेष अदालत के न्यायाधीश रामदयाल ने नाबालिग छात्रा को अगवा कर बलात्कार करने के दोषी को आजीवन कारावास की सजा सुनाई है। इसके अलावा दोषी पर एक लाख आठ हजार रुपए का जुर्माना भी लगाया है। इसके साथ ही अदालत ने यह आदेश भी दिया है कि जुमानों की आधी रकम पीड़ित परिवार को दी जाए।

जिला अदालतों में आपराधिक मामलों की पैरवी के नोडल अधिकारी और पुलिस अधीक्षक अपराध मुकेश प्रताप सिंह ने फैसले की जानकारी देते हुए बताया कि थाना फरीदपुर क्षेत्र में 25 फरवरी 2021 को नाबालिग छात्रा का स्कूल से लौटते समय अपहरण किया गया था। आरोपी ने पीड़िता को खेत में ले जाकर उसके साथ बलात्कार किया। छात्रा के शोर मचाने पर आपस के खेतों के लोगों ने वहां जाकर पीड़िता को आरोपी के चंगुल से छुड़ाया और पिटाई करने के बाद उसे पुलिस के हवाले कर दिया था। पुलिस ने जांच के बाद आरोपी के खिलाफ अदालत में बलात्कार करने और जान से मारने की धमकी देने के आरोपों की पुष्टि करते हुए आरोप पर दाखिल किया था। लोक अभियोजक सुभव मिश्रा ने बताया कि उन्होंने अदालत में दस गवाह पेश किए थे। पुलिस की ओर से पेश किए गए साक्ष्यों और गवाहों के बयानों के आधार पर अदालत ने शुक्रवार को व्यक्ति को दोषी करार देते हुए आजीवन कारावास और अर्थदंड की सजा सुनाई है।

प्राण प्रतिष्ठा कार्यक्रम को लेकर बर्तोी जा रही कड़ी चौकसी

अयोध्या, 23 दिसंबर (जनसता)।

श्री राम जन्मभूमि मंदिर में 22 जनवरी को प्राण प्रतिष्ठा कार्यक्रम में देश-विदेश के श्रद्धालुओं और पर्यटकों को सुविधा सुलभ कराने के लिए अयोध्या प्रभु श्री राम का अंतरराष्ट्रीय हवाई अड्डा 6 जनवरी से विधिवत प्रारंभ हो जाएगा। इसके शुरु होने से अयोध्या से दिल्ली, अहमदाबाद के लिए हवाई यात्रा की सुविधा उपलब्ध हो जाएगी। इसके बाद अन्य कई एअरलाईंस द्वारा देश के प्रमुख शहरों मुंबई, बंगलूरु, हैदराबाद, कोलकाता, जयपुर आदि स्थानों के लिए भी श्रद्धालुओं के आने जाने के लिए हवाई सुविधा प्रारंभ कर दी जाएगी। हवाई अड्डा प्राधिकरण के अधिकारियों का कहना है कि 30 जनवरी को पहली उड़ान दिल्ली से अयोध्या पहुंचेगी। इसी दिन प्रधानमंत्री नरेंद्र मोदी भी विशेष विमान से हवाई अड्डे पर उतरेंगे और वे हवाई अड्डा का विधिवत उद्घाटन करेंगे।

वहीं, श्रद्धालुओं की सुविधा को देखते हुए अयोध्या धाम रेलवे स्टेशन के भूच्य भवन का भी लोकार्पण 30 दिसंबर को प्रधानमंत्री करेंगे। इसी दिन प्रधानमंत्री अयोध्या से दिल्ली, सीतामढ़ी से चाया अयोध्या नई दिल्ली के लिए वंदे भारत ट्रेन को हरी झंडी दिखाएंगे। उद्घाटन कार्यक्रम को देखते हुए रेलवे बोर्ड की अध्यक्ष जय वर्मा सिन्हा तथा पूर्वोत्तर रेलवे की जीएम सौम्या माथुर अयोध्या, रामघाट हाल्ट ,कटरा, दर्शन नगर स्टेशनों का दौरा कर चुके हैं और आवश्यक दिशा निर्देश जारी कर चुके हैं। विश्व हिंदू परिषद सूत्रों का कहना है कि प्राण प्रतिष्ठा कार्यक्रम के बाद प्रतिदिन 25000 श्रद्धालुओं का आगमन विश्व हिंदू परिषद की ओर से विभिन्न प्रांतों का क्रमानुसार आगमन सुनिश्चित किया जाएगा।

चौधरी चरण सिंह की प्रतिमा के अनावरण के दौरान मुख्यमंत्री योगी ने कहा

ताकत व सामर्थ्य से विकास का इंजन बन रहा उत्तर प्रदेश

मुरादाबाद, 23 दिसंबर (एजंसी)।

मुख्यमंत्री योगी आदित्यनाथ ने उत्तर प्रदेश में कानून-व्यवस्था की मजबूत स्थिति का दावा करते हुए शनिवार को कहा कि यह प्रदेश अपनी ताकत और सामर्थ्य से देश के विकास का इंजन बन रहा है। योगी आदित्यनाथ ने शनिवार को मुरादाबाद जिले के डकिया (बिलारी) में पूर्व प्रधानमंत्री चौधरी चरण सिंह की 51 फीट ऊंची प्रतिमा का अनावरण करने के बाद 16 प्रगतिशील किसानों को सम्मानित किया।

मुख्यमंत्री ने कहा कि उत्तर प्रदेश में अव दंगे नहीं होते। यहां सब कुछ चंगा है। कानून बिगाड़ने वालों के खिलाफ सख्त कार्रवाई की जा रही है। डबल इंजन की सरकार विकास की बुलेट ट्रेन की रफ्तार से आगे बढ़ रही है। योगी ने कहा कि चौधरी चरण सिंह की जयंती पर हम जाट महासभा और चौधरी चरण

सिंह स्मारक समिति को धन्यवाद देते हैं। चौधरी चरण सिंह की स्मृतियों को नमन करते हुए मुख्यमंत्री ने उन्हें श्रद्धांजलि अर्पित की। कहा कि चौधरी चरण सिंह भारत की

हेमामालिनी ने किया मेले का शुभारंभ

मथुरा, 23 दिसंबर (जनसता)।

कृषि भवन में पूर्व प्रधानमंत्री चौधरी चरण सिंह के जन्मदिवस पर किसान सम्मान निधि का आयोजन किया गया। सांसद हेमामालिनी, जिलाधिकारी शैलेंद्र कुमार सिंह तथा मुख्य विकास अधिकारी मनीष मीना की अध्यक्षता में समारोह में पशुपालन, मत्स्य एवं अन्य विभागों की तरफ से 25 स्टाल लगाए और इसमें 800 से ज्यादा किसानों ने भाग लिया।

जिलाधिकारी शैलेंद्र कुमार सिंह ने बताया कि किसानों की आय दोगुनी करने के लिए कई जनकल्याणकारी योजनाएं चलाई जा रही हैं। किसानों को मोटे अनाज की खेती को बढ़ावा देने के

अर्थव्यवस्था को गहराई से समझते थे। उनका मानना था कि किसान गरीब रहेगा तो भारत गरीब होगा। भारत की समृद्धि का रास्ता गांव, खेत, खलिहानों से होकर जाता है। योगी आदित्यनाथ ने कहा कि पहले सरकारें आगे होती थीं

छेड़छाड़ के आरोप में इमाम समेत छह के खिलाफ मामला

बरेली, 23 दिसंबर (जनसता)।

बरेली जिले में विथरी चैनपुर थाना क्षेत्र के एक युवक ने मस्जिद के इमाम पर महिलाओं के साथ छेड़छाड़ करने और इसका विरोध करने पर उसे गांव से निकलवा देने की धमकी देने का आरोप लगाया है।

पुलिस ने युवक की शिकायत पर इमाम को छेड़छाड़ करने के खिलाफ प्रार्थमिकी दर्ज की है। थाने के प्रभारी निरीक्षक संजय तोमर ने बताया कि परसौना गांव के एक शख्स की तबरीर पर मस्जिद के इमाम समेत छह के खिलाफ भाद्रंसर की विभिन्न धाराओं में प्रार्थमिकी दर्ज की गई है और इन सभी के खिलाफ विधिक कार्रवाई होगी।

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| <div><div><div><div><div></div><div>SATYA Micro Housing Finance Private Ltd</div></div></div><div><div><div></div><div>Registered office: 519, 5th Floor, DLF Prime Towers, Block-F, Okhla Phase-1, New Delhi-110020, India</div></div><div><div></div><div>Corporate office: 7th Floor, Prius Tower, Sector 125, Noida- 201303, India.</div></div></div></div></div> |
| <div><div><div>GENERAL NOTICE FOR SHIFTING OF BRANCH</div></div></div> <p>(Notice pursuant to regulation 93 of Master Direction – Non-Banking Financial Company – Housing Finance Company (Reserve Bank) Directions, 2021)</p> |

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| <div><div><div><div><div></div><div>IndiaShelter Home Loans</div></div></div><div><div><div></div><div>पंजी. कार्यालय : छत्र तल, प्लॉट-15, सेक्टर-44, इन्स्टीट्यूशनल एरिया, गुरुग्राम, हरियाणा-122 002</div></div></div><div><div><div></div><div>शाखा कार्यालय : 621 / 38, उम्मेदू खुर्द कला, प्रथम तल, नीलम कॉम्प्लेक्स, कानपुर-208027, निकट सचान गेस्ट हाउस, भी-3/10, डीके टावर, किमुति खंड, गोमती नगर, लखनऊ - 226 010</div></div></div></div></div> | | | |
| <div><div><div><div><div></div><div>मांग सूचना</div></div></div><div><div><div></div><div>इंडिया शेल्टर फ़ाइनेंस कॉर्पोरेशन लिमिटेड</div></div></div><div><div><div></div><div>पंजी. कार्यालय : छत्र तल, प्लॉट-15, सेक्टर-44, इन्स्टीट्यूशनल एरिया, गुरुग्राम, हरियाणा-122 002</div></div></div><div><div><div></div><div>शाखा कार्यालय : 621 / 38, उम्मेदू खुर्द कला, प्रथम तल, नीलम कॉम्प्लेक्स, कानपुर-208027, निकट सचान गेस्ट हाउस, भी-3/10, डीके टावर, किमुति खंड, गोमती नगर, लखनऊ - 226 010</div></div></div></div></div> | | | |
| <div><div><div><div><div></div><div>मांग सूचना</div></div></div><div><div><div></div><div>इंडिया शेल्टर फ़ाइनेंस कॉर्पोरेशन लिमिटेड</div></div></div><div><div><div></div><div>पंजी. कार्यालय : छत्र तल, प्लॉट-15, सेक्टर-44, इन्स्टीट्यूशनल एरिया, गुरुग्राम, हरियाणा-122 002</div></div></div><div><div><div></div><div>शाखा कार्यालय : 621 / 38, उम्मेदू खुर्द कला, प्रथम तल, नीलम कॉम्प्लेक्स, कानपुर-208027, निकट सचान गेस्ट हाउस, भी-3/10, डीके टावर, किमुति खंड, गोमती नगर, लखनऊ - 226 010</div></div></div></div></div> | | | |

| क्र. सं. | कार्यवाही/पारदर्/कानूनी जारी/कागजी प्रतिलिपि का नाम, ऋण बंधा संख्या | एनपीए तिथि/शर्त सूचना | मांग सूचना राशि | प्रतिष्ठान आसित/की (अवल सन्पत्तियों) का वर्णन |
|----------|--|---------------------------|--|--|
| 1 | सोहला, सुभाष कुमार गुप्ता किशु, वरुण कुमार ऋण बंधा सं. : LA1LICLLONS00000503 5159 एवं LA1LICLLONS00000500 4559 | 09-12-2023 एवं 19-12-2023 | ₹. 31,34,833.60/- (रुपए इकतीस लाख बीसहजार हजार आठ सौ शीसता तथा षेठे सत्ता माह) 11-12-2023 तक बकाया + 12-12-2023 से भुगतान की तिथि तक ब्याज और अन्य प्रभार एवं लागत | सम्पत्ति के सभी अंश एवं खंड : मकान नंबर 116अनपजीवी/666-ए, क्षेत्रफल 1800वर्ग मीटर, अचारी नंबर 866 के भाग पर स्थित, वाराणसी कानपुर नगर, परिधम 120 वर्ग मीटर। पुरूब : घोट सतह का हाट। पश्चिम : परतोला सतह का पल्ट, उत्तर : प्रस्तावित 15 फीट रोड, दक्षिण : नया नगरान निवासी का पल्ट |
| 2 | संगीता उद्वन, सुषमा टंडन ऋण बंधा सं. : LA1LICLLONS0000050 12697 | 09-12-2023 एवं 19-12-2023 | ₹. 13,96,736/- (रुपए तेरह लाख छियासह हजार आठ सौ पचासवें तथा षेठे बीसहत्त माह) 11-12-2023 तक बकाया + 12-12-2023 से भुगतान की तिथि तक ब्याज और अन्य प्रभार एवं लागत | सम्पत्ति के सभी अंश एवं खंड : प्लॉट नंबर 32 पर निर्मित मकान, ग्राम-निगमवापुर, वाराणसी, परिधम एवं जिला कानपुर नगर-208002, पुरूब : खुली भूमि, पश्चिम : रोड 60 फीट, उत्तर : खुली भूमि, दक्षिण : प्लॉट 33 |
| 3 | संजया सोनी, अरुण शर्मा ऋण बंधा सं. : LA1LICLLONS0000050 45847 एवं LA1LICLLONS0000050 60855 | 09-12-2023 एवं 19-12-2023 | ₹. 2,96,695.64/- (रुपए पांच लाख बीसहत्त हजार छह सौ पचासवें तथा षेठे बीसहत्त माह) 11-12-2023 तक बकाया + 12-12-2023 से भुगतान की तिथि तक ब्याज और अन्य प्रभार एवं लागत | सम्पत्ति के सभी अंश एवं खंड : अराजी नंबर 139/1 के भाग पर स्थित मकान, ग्राम-अधेश्वर, तहसील एवं जिला कानपुर नगर, पुरूब : विलस का मकान, पश्चिम : श्रीमती देवकी सोनी का पल्ट, उत्तर : प्रस्तावित रोड, दक्षिण : 4.57 मीटर चौड़ी रोड |
| 4 | जसवंत कोर, सखवील सिंह, अमरवीर सिंह ऋण बंधा सं. : LA1LICLLONS0000050 26110 | 09-12-2023 एवं 19-12-2023 | ₹. 5,35,202/- (रुपए पांच लाख बीसहत्त हजार दो सौ मात्र) 11-12-2023 तक बकाया + 12-12-2023 से भुगतान की तिथि तक ब्याज और अन्य प्रभार एवं लागत | सम्पत्ति के सभी अंश एवं खंड : अराजी नंबर 404 के भाग पर स्थित मकान, क्षेत्रफल 1041 वर्ग मीटर, ग्राम-टिंला इन्डकड, (विमानपुरी), कानपुर नगर, जिला कानपुर नगर-208021, पुरूब : सुदेश का मकान, पश्चिम : अक्टर विमल जी का मकान, उत्तर : रोड 4.57 मीटर, दक्षिण : विमिन यादव का पल्ट |
| 5 | कोमलका देवी, श्री चरण शीरडे, छोटो लाल ऋण बंधा सं. : LA1LICLLONS00000502 7279 | 09-12-2023 एवं 19-12-2023 | ₹. 10,39,485/- (रुपए दस लाख छियासह हजार छह सौ शिवासी मात्र) 11-12-2023 तक बकाया + 12-12-2023 से भुगतान की तिथि तक ब्याज और अन्य प्रभार एवं लागत | सम्पत्ति के सभी अंश एवं खंड : मकान नंबर 189-ए, प्लॉट नंबर 8, अराजी नंबर 415, क्षेत्रफल 200 वर्ग मीटर, इन्डकड नगर, उन्नीस परताना एवं जिला कानपुर नगर-208027, पुरूब : 30 फीट चौड़ी रोड, पश्चिम : अन्य का मकान, उत्तर : रोड 3 फीट चौड़ी रोड, पश्चिम : अन्य का मकान, उत्तर : रोड 3 फीट चौड़ी रोड, पश्चिम : अन्य का मकान, उत्तर : रोड 4.57 मीटर, दक्षिण : राजनता इंदर काकड |
| 6 | अक्षय सिंह, विमिन सिंह ऋण बंधा सं. : HL1LICLLONS0000050 27863 | 09-12-2023 एवं 19-12-2023 | ₹. 30,04,477.54/- (रुपए तीस लाख चार हजार छह सौ साठहजार तथा षेठे बीसहत्त माह) 11-12-2023 तक बकाया + 12-12-2023 से भुगतान की तिथि तक ब्याज और अन्य प्रभार एवं लागत | सम्पत्ति के सभी अंश एवं खंड : आवासीय प्लॉट नंबर 06, खरारा नंबर 1028 से का भाग/विनजुलख, ग्राम भवरा, परगना तहसील एवं जिला लखनऊ, क्षेत्रफल 900 वर्ग फीट वर्ग। 83.643 वर्ग मीटर, पुरूब : विक्रम का पल्ट, पश्चिम : 3 फीट चौड़ा सतह, उत्तर : पल्ट नंबर 5 (सुनिषा सिंह), दक्षिण : पल्ट नंबर 2 (सुनिषा सिंह), |
| 7 | आरकानु कुमार श्रीवास्तव, अनिता श्रीवास्तव ऋण बंधा सं. : HL1LICLLONS0000050 44477 | 09-12-2023 एवं 19-12-2023 | ₹. 14,02,604.93/- (रुपए चौदह लाख दो हजार छह सौ चार तथा षेठे शितवन मात्र) 11-12-2023 तक बकाया + 12-12-2023 से भुगतान की तिथि तक ब्याज और अन्य प्रभार एवं लागत | सम्पत्ति के सभी अंश एवं खंड : प्लॉट नंबर 01, क्षेत्रफल 1202 वर्ग फीट (111.710 वर्ग मीटर), खरारा नंबर 313 तिन का भाग, ग्राम भामावाक, वार्ड हैदर गंज, परगना तहसील एवं जिला लखनऊ, पुरूब : संगीता सोनी का पल्ट, पश्चिम : 18 फीट चौड़ी रोड, उत्तर : विक्रम की सन्पत्ति (मोहम्मद उरमान), दक्षिण : मनीष यादव का मकान |
| 8 | रेखा देवी, शीरेश कुमार किशु, सुभाष किशु ऋण बंधा सं. : LA1SICLLONS0000050 47352 | 09-12-2023 एवं 19-12-2023 | ₹. 10,10,515/- (रुपए दस लाख दस हजार छह सौ षेठ मात्र) 11-12-2023 तक बकाया + 12-12-2023 से भुगतान की तिथि तक ब्याज और अन्य प्रभार एवं लागत | सम्पत्ति के सभी अंश एवं खंड : अराजी नंबर 448 का अंश रूप पल्ट, क्षेत्रफल 1800 वर्ग फीट, अचारी नंबर 124 वर्ग मीटर, इन्डकड नगर, उन्नीस परताना एवं जिला कानपुर नगर-208021, पुरूब : 30 फीट चौड़ी रोड, पश्चिम : अन्य का मकान, उत्तर : रोजा निवासी का मकान, उत्तर : संजु देवी का मकान, दक्षिण : शिला निवासी का मकान |
| 9 | निशा, अनिल अथन्या ऋण बंधा सं. : HL1LICLLONS0000050 52560 | 09-12-2023 एवं 19-12-2023 | ₹. 16,86,365/- (रुपए सोलह लाख छियासी हजार तीन सौ षेसठ मात्र) 11-12-2023 तक बकाया + 12-12-2023 से भुगतान की तिथि तक ब्याज और अन्य प्रभार एवं लागत | सम्पत्ति के सभी अंश एवं खंड : मकान नंबर 21, खरारा नंबर 363, क्षेत्रफल 600 वर्ग फीट, निगमहार गार्ड हैदरगंज, लखनऊ, उत्तर प्रदेश-226005 पुरूब : 18 फीट चौड़ी रोड, पश्चिम : अन्य का मकान, उत्तर : संजु देवी का मकान, दक्षिण : शिला निवासी का मकान |

स्थान : लखनऊ/कानपुर तिथि : 24-12-2023

(प्रामािक अधिकारी) इंडिया शेल्टर फ़ाइनेंस कॉर्पोरेशन लिमिटेड

| प्रपत्र ए | |
|---|--|
| सार्वजनिक उद्घोषणा | |
| (भारतीय ऋणपोषणनामता एवं दिवालिया बोर्ड (निगमित व्यक्तियों के लिये ऋणपोषणनामता समाधान प्रक्रिया) विनियमवली 2016 के विनियम 6 के अंतर्गत) | |
| एजेंसियां हल्थकेयर प्राइवट लिमिटेड के ऋणदाताओं के द्यातार्थ प्रासागक त्ववरण | |
| 1. निगमित चेनदार का नाम | एचबीए डेवकेयर प्राइवट लिमिटेड |
| 2. निगमित-चेनदार-के-निगमीकरण-की-तिथि | 20/09/2012 |
| 3. प्राधिकरण, जिसके अंतर्गत निगमित चेनदार निगमीकृत/पंजीकृत है | आरक्षरी-कानपुर |
| 4. निगमित-चेनदार-की-निगमित-पहचान-सं/पंजीकृत पहचान सं. | US1101UP2012PTC052648 |
| 5. निगमित-चेनदार-के-पंजीकृत-कार्यालय-तथा-प्राण-कार्यालय (एडि कोई हो) का पता | प्रथम तल ब्लॉक-ई-1-101 फेज 2 ट्रांसपोर्ट नगर, लखनऊ, लखनऊ, उत्तर प्रदेश, भारत, 226012 (एनपीए के अनुसार) |
| 6. निगमित-चेनदार-के-संचार-में-ऋणपोषणनामता-प्रारंभ-तिथि | 21/12/2023 |
| 7. ऋणपोषणनामता समाधान प्रक्रिया समाप्त की अनुमति तिथि | 18/06/2024 |
| 8. अंतरिम सन्धान व्यवसायी के रूप में कार्यरत ऋणपोषणनामता व्यवसायी का नाम तथा पंजीकृत संख्या | राजीव रंजन सिंह पंजी. सं.: IBBI/PA-002/JP-N0070/2018-2019/12418 एएचए रेंज है : 31/10/2024 तक ई-मेल : ip.rajevsingh@gmail.com |
| 9. बोर्ड के साथ पंजीकृतसुधार, अंतरिम सन्धान व्यवसायी का पता एवं ई-मेल | पता : प्लेट नं. 140अ9, 16 एफ्के, गैर सिटी-2, गेटर नोएडा पश्चिम, गौतम बुद्ध नगर, उत्तर प्रदेश-201310 ई-मेल : ip.rajevsingh@gmail.com |
| 10. अंतरिम सन्धान व्यवसायी के साथ पत्र-व्यवहार हेतु प्रयोग किए जाने के लिए पता एवं ई-मेल | पता : 532-डायल तल, सेक्टर-वेब-1, नीरवाजी कामा प्लेस, नई दिल्ली-110066 ई-मेल : ibc.rancom@gmail.com |
| 11. दावों को जमा करने की अंतिम तिथि | 04/01/2024 |
| 12. अंतरिम सन्धान व्यवसायी द्वारा सुनिश्चिता धारा 24 की उप-धारा (6f) के उपबन्धन (8ी) के अंतर्गत ऋणदाताओं की श्रेणियां, यदि कोई हो, | पुनः |
| 13. एक-से-की-अंतर्गत ऋणदाताओं के प्राथमिक प्राथमिकी के रूप में कहां कहां के लिए विधित ऋणपोषणनामता व्यवसायी के नाम (प्रत्येक श्रेणी के लिये तीन नाम) | पुनः |
| 14. (क) सुरक्षित प्रपत्र एवं (ख) प्राधिकृत प्रतिनिधियों के विवरण, यहां उपलब्ध है : | (क) वेबसईत : https://bbi.gov.in/en/home/downloads (ख) लागू नहीं है |

एतद्वारा सूचित किया जाता है कि माननीय एनडीएरटी, इलाहाबाद पीठ ने अपने आदेश दिनांकित 21-12-2023 के द्वारा **एचबीए डेवकेयर प्राइवट लिमिटेड** की, एक निगमित ऋणपोषणनामता समाधान प्रक्रिया, प्रारंभ करने का आदेश दिया है। एतद्वारा **एचबीए डेवकेयर प्राइवट लिमिटेड** के ऋणदाताओं को निर्देश दिया जाता है कि वे 04-01-2024 को अपना इससे पूर्व अंतरिम सन्धान व्यवसायी के पास, केवल प्रतिदिन से 10 के समक्ष अनिवार्य पत्र, साक्ष्य के साथ अपने दावों के अंतर्गत ऋणपोषणनामता व्यवसायी को सौंपें। अंतरिम सन्धान व्यवसायी के साथ केवल इलेक्ट्रॉनिक माध्यमों द्वारा जमा करेंगे। समस्त अन्य ऋणपोषणनामता के साथ अपने दावों को व्यक्तितान रूप में, डाक द्वारा अपना इलेक्ट्रॉनिक माध्यमों से जमा कर सकते हैं। दावों के उद्दिष्टपत्र साक्ष्य प्राप्तक साक्ष्य जमा करने पर संक्षिप्त किया जायेगा।

हरणा, /- राजीव रंजन सिंह

अंतरिम सन्धान व्यवसायी

पंजी. सं.: IBBI/PA-002/JP-N0070/2018-2019/12418
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पंजी. सं.: IBBI/PA-002/JP-N0070/2018-2019/12418
ई-मेल : ibc.rancom@gmail.com, ip.rajevsingh@gmail.com

विकल्प सिक्योरिटीज लिमिटेड

सीआईएन:-**L65993UP1986PLC007727**

पंजीकृत कार्यालय:- २५/३८ कराची खुाना, कानपुर-२०८००१

दूरभाष: ०५१२-२३७२६६५, ९३३६८१०१३२

वेबसाइट: www.vikalpsecurities.com,

ईमेल: vikalpsecuritieslimited@gmail.com

सूचना विज्ञापन- डाक मतपत्र सूचना निर्गमन प्रक्रिया पूर्ण

इसके द्वारा विकल्प सिक्योरिटीज लिमिटेड ("कंपनी") के सदस्य को सूचित किया जाता है कि, कंपनी ने शुक्रवार, दिनांक २२ दिसंबर, २०२३ को डाक मतपत्र सूचना दिनांकित सोमवार ६ नवंबर, २०२३ ('डाक मतपत्र सूचना ') निर्गमित करने की प्रक्रिया कंपनी विधि, २०१३ की धारा के १०८ और ११०, ('धारा') और अन्य आवश्यक प्रावधान, और इसमें किये गये सुधारों विधि के साथ पढ़ें कंपनी (प्रबंधन और प्रशासन) नियम, २०१४ के नियम २० और २२ तथा इसमें किये गये सुधार ("प्रबंधन नियम") तथा सामान्य परिपत्र संख्या १४/२०२० दिनांक ८ अप्रैल, २०२०